

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Service Tax Appeal No.76945 of 2016

(Arising out of Order-in-Appeal No.88/SH/CE(A)/GHY/2016 dated 21.09.2016 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Guwahati.)

M/s. Ram Thakur Construction

(South Indranagar, (Near Katakhal Bridge), Agartala, Tripura-799006.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Shillong

.....Respondent

(Morellow Complex, M.G. Road, Shillong-793001.)

APPEARANCE

Ms. Priya Sarah Paul, Advocate for the Appellant (s)

Shri S.K.Dikshit, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)
FINAL ORDER NO. 75872/2025**

DATE OF HEARING : 09.04.2025

DATE OF DECISION : 09.04.2025

Per : R. MURALIDHAR :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open Court.)

Sd/

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

Sd/

**(RAJEEV TANDON)
MEMBER (TECHNICAL)**